



IN THE INCOME TAX APPELLATE TRIBUNAL, RAJKOT BENCH, RAJKOT

BEFORE DR. ARJUN LAL SAINI, AM.

&

DINESH MOHAN SINHA, JM

आयकरअपीलसं./ ITA No.277/RJT/2024

निर्धारणवर्ष / Assessment Year: (2014-15)

(Hybrid Hearing)

Hareshbhai Ramjibhai Ramani, Prop. of Yash Marketing, 4-Ranchhodnagar Society, Ladha Ratna Road, Rajkot – 360003.	Vs.	The PCIT-1, Rajkot.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AHNPR4583K		
(Appellant)		(Respondent)

Appellant by : Shri Digant Kiyada, Ld. AR
Respondent by : Shri Sanjay Pungalia , Ld. CIT (DR)
Date of Hearing : 26/03/2025
Date of Pronouncement : 26/ 03/2025

आदेश / ORDER

Per, Dr. A. L. SAINI AM;

Captioned appeal filed by the assessee, pertaining to assessment year (A.Y.) 2014-15, is directed against the order passed by the Learned Principal Commissioner of Income Tax (Ld. PCIT), vide order dated 28.03.2024.

2. Before us, the learned Counsel, Shri Digant Kiyada, on behalf of the assessee, by way of a letter dated 25th March 2025, submitted that assessee did



not wish to press this appeal, to which, the learned Departmental Representative did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, assessee's appeal is treated as dismissed.

Order pronounced in the open court on 26/03/2025.

Sd/-
(DINESH MOHAN SINHA)
JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

(True Copy)

Rajkot

दिनांक/ Date: 26/ 03/2025

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr. CIT
5. DR/AR, ITAT, Rajkot
6. Guard File

By Order

Assistant Registrar/Sr. PS/PS
ITAT, Rajkot